Part IV—Section 1

Tamil Nadu Bills

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L.A. Bill No. 5 of 2021

A Bill further to amend the Indian Penal Code, 1860 in its application to the State of Tamil Nadu.

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-second Year of the Republic of India as follows:—

1. (1) This Act may be called the Indian Penal Code (Tamil Nadu Amendment) Act, 2021.

   (2) It extends to the whole of the State of Tamil Nadu.

   (3) It shall come into force on such date as the State Government may, by notification, appoint.

2. In section 304-B of the Indian Penal Code (hereinafter referred to as the principal Act), in sub-section (2), for the expression “seven years”, the expression “ten years” shall be substituted.

3. In section 354-B of the principal Act, for the expressions “three years” and “seven years”, the expressions “five years” and “ten years” shall, respectively, be substituted.

4. In section 354-D of the principal Act, in sub-section (2), for the expression “five years”, the expression “seven years” shall be substituted.

5. In section 372 of the principal Act, for the expression “which may extend to ten years,”, the expression “which shall not be less than seven years, but which may extend to imprisonment for life” shall be substituted.

6. In section 373 of the principal Act, for the expression “which may extend to ten years,”, the expression “which shall not be less than seven years, but which may extend to imprisonment for life” shall be substituted.
STATEMENT OF OBJECTS AND REASONS

The Hon'ble Chief Minister made an announcement on the 16th September 2020 under rule 110 of the Tamil Nadu Legislative Assembly Rules that, in order to enhance the punishment for offences committed against women and children, action would be taken to amend the provisions contained in sections 304-B, 354-B, 354-D, 372 and 373 of the Indian Penal Code, in its application to the State of Tamil Nadu. To give effect to the said announcement, the Government have decided to amend the Indian Penal Code (Central Act XLV of 1860) suitably for the purpose.

2. The Bill seeks to give effect to the above decision.

C.Ve. SHANMUGAM,
Minister for Law, Courts and Prisons.

Chennai-600 009,
5th February 2021.

K. SRINIVASAN,
Secretary.